



\$~79

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010386992026

+ **W.P.(C) 12022/2026**

SAURABH KUMAR GUPTA

.....Petitioner

Through: Mr. Saurabh Kumar Gupta,
Advocate/Petitioner in person and
Ms. Shweta Sharma, Advocate

versus

DELHI TRAFFIC POLICE AND ORS.

.....Respondents

Through: Ms. Chandrika Gupta, Senior Panel
Counsel for R-1.
Mr. Arjun Pant, Advocate for R-3

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

% **19.08.2026**

1. The present writ petition has been filed seeking the following reliefs:-

A. The main relief in the present petition is sought against Respondent No. 1 (Delhi Traffic Police) and Respondent No. 2 (NDMC).

B. Issue a writ, order or direction in the nature of Mandamus commanding Respondent No. 1 (Delhi Traffic Police) to immediately deploy adequate traffic marshals and police personnel at critical choke points and radial intersections (specifically the Minto Road turn) to ensure uninterrupted vehicular flow.

C. Issue a writ, order or direction in the nature of Mandamus commanding the Respondents to constitute a joint-action task force (comprising Delhi Traffic



Police, NDMC, and UTTIPEC) to conduct an immediate on-site feasibility study and implement structural/regulatory changes to permanently decongest the area.

D. Issue a writ, order or direction commanding Respondent No. 2 (NDMC) and Respondent No. 1 to identify and immediately clear unauthorized on-street parking, encroachments, and flawed barricading choking the carriageway.

E. Any other appropriate directions or writs may be issued in favour of the petitioner and against Respondents which may deem fit and equitable in the present conditions.

2. The petitioner is a practicing advocate and the grievance of the petitioner is with regard to traffic situation in the Connaught Place area where he has his office. It is stated that the traffic in the area is not managed in an effective manner by the respondent which creates a daily traffic gridlock.

3. Counsel appears on behalf of respondent no.1-Delhi Traffic Police submits that there are adequate policemen deployed at the peak traffic time and therefore, the concerns raised for the petitioner are being adequately redressed. In **Mamta Rani v. Government of NCT of Delhi & Anr.**, 2023:DHC:4413-DB, the Division Bench of this Court has held that traffic authorities are in best position to decide the regulation of traffic in the city and this issue cannot be raised in a writ petition. Paragraph 7 of the said judgment is set out below:-

“7. The traffic authorities are the best judges to decide the issue of regulation of traffic in the city and this Court while exercising its jurisdiction under Article 226 of the Constitution of India is not inclined to sit over as an Appellate Authority over the decisions taken by the traffic authorities for regulating the movement of traffic in the city.”

4. Accordingly, this Court is not inclined to entertain the present writ



petition.

5. Accordingly, the writ petition is dismissed.

AMIT BANSAL, J

AUGUST 19, 2026
ds